

National Company Law Appellate Tribunal, New Delhi

Competition Appeal (AT) No. 13 of 2017

In the matter of:

Vinod Kumar Gupta

...Appellant

Vs.

Competition Commission of India & Anr.

...Respondents

Present:

Appellant: Mr. Prakhar Gupta, Law student, Mr. Vinod Kumar Gupta

**Respondent: Mr. Tejas Karia, Ms. Nikita Dwevedi, Mr. Punit Kotach,
Mr. Shank Sharma Advocates, Ms. Kaushma Khanna
Advocate for R-2.**

ORDER

26.02.2020 The Appeal which had been heard in part, by an earlier Bench, stands released from 'part -heard' and assigned to this reconstituted Bench. Mr. Prakhar Gupta, final year law student, submits that he stands authorised to argue the appeal on behalf of the Appellant. However, we find that Mr. K.K. Sharma had concluded his arguments on behalf of the Appellant before the earlier Bench. Since the appeal has to be heard de novo, Mr. Prakhar Gupta may file proper authorisation and NOC from Mr. K.K. Sharma Advocate.

Post the matter For Admission '(After Notice)' on **27th March, 2020 at 2.00 P.M.**

**[Justice Bansi Lal Bhat]
Member(Judicial)**

**[Justice Venugopal M.]
Member(Judicial)**

**[Shreesha Merla]
Member(Technical)**

sr/nn